

[*Translation*]

Provision of Dollars for Students Seeking Admission in Ph.D and M.D. in Foreign Countries

* 6107 SHRI VISHWANATH SHASTRI: Will the minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government are aware that a lump sum amount in the form of dollars is being charged from students seeking admission in Ph.D and M.D. etc. in U.S.S.R. and in other erstwhile socialist countries:

(b) whether Government have formulated any scheme to provide dollars to such students for completing their education:

(c) if so, the details thereof,; and

(d) if not, the steps being taken by the Government to meet the problems being faced by students in completing their studies?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE & COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) to (d). No amount in dollars or otherwise is charged for their studies from students/scholars who are being sent abroad under the auspices of the Government of India for studies in foreign countries under the bilateral Cultural Exchange Programmes etc. Self-financing students seeking admission privately in foreign institutions may have to pay admission fees, tuition fees etc. However, the Ministry of Human Resource Development, (Department of Education), Ministry of External Affairs and Ministry of Finance (Department of Economic Affairs) have not received any representation from Indian students abroad expressing difficulties on account of such payments, if any.

According to the information available with the Ministry of External Affairs, the position in respect of private scholars in different East European countries is as follows:-

- i) BULGARIA: Bulgarian Universities are now charging US \$ 4000 per annum (all inclusive) from foreign students seeking admission in Ph.D. and M.D. etc. courses.
- ii) U.S.S.R.: Where the arrangements are directly worked out between students and institutions on partial compensation basis, partial payment is made either in dollars or other currencies. Where arrangements are worked out by the intermediaries and institutions students make lump-sum payments in rupees.
- iii) HUNGARY: The self-financing students from the Gulf area have to pay admission fees, tuition fees etc. in hard currency.
- iv) ROMANIA: Foreign students desirous to pursue degree courses in Romania have to pay a sum of US \$ 310 per month for medical faculty, US \$ 270 in institutes of polytechnic including Economics, US \$ 710 for Institute of Theatre and US \$ 420 for Institute of Music. Students pay fees per month or in lump-sum as per their convenience.

[*English*]

Property Cleared by the Wake Board

* 6108. SHRI SYED SHAHABUDDIN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the summary of the recommendations of the Burney Committee regarding the properties in the Union Territory of Delhi which were claimed by the Wakf Board to be Wakf properties;

(b) the extent to which the recommendations of the Committee have been implemented;

(c) the names of properties which the Government had decided to transfer to the Delhi Wakf Board on long term lease and which have been actually transferred to the Board; and

(d) the names of other such properties which have not yet been transferred and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) A statement of the summary of the recommendations of the Burney Committee is attached.

(b) to (d). The recommendations of the Committee were considered by the Government and a comprehensive order was issued on 27th March, 1984 conveying sanction to the transfer of 123 properties under the control of Land & Development Office and DDA to the Wakf Board. Actual transfer of these properties has not been effected in view of the Stay Order of High Court in the matter.

STATEMENT

SUMMARY OF RECOMMENDATIONS OF SURVEY COMMITTEE'S REPORT

(a) *Mosques & Dargahs*

- i) The Wakf properties which are in existence on the site and are in regular use shall be transferred to the Delhi Wakf Board/Mutawallies and the Government will

withdraw its claim to their ownership. The Wakf Board/Mutawallies will be empowered to develop these properties in accordance with the Master Plan and Municipal bye laws.

- ii) The Wakfs which are non-existent on site and where the Government has constructed buildings, parks, etc. shall be handed over to the Government. The Delhi Wakf Board shall withdraw its claim to these properties.

- iii) The Wakfs which are in dilapidated condition but capable of use, shall be handed over to the Delhi Wakf Board. The Government shall withdraw its claim to the ownership of such properties. The Delhi Wakf Board shall also be permitted to develop them in accordance with the Master Plan and Municipal bye-laws. The Delhi Wakf Board shall develop these Wakfs in a befitting manner keeping in view the architecture of the surrounding area in which the Wakfs are located. The Delhi Gazette Notification of such properties shall stand and the Government will withdraw cases from the Courts against their notification.

- iv) The Wakfs which are in a dilapidated condition and not capable of use shall not be handed over to the Delhi Wakf Board. The Delhi Wakf Board have no claim to these properties and agreement, if any, in respect of such Wakfs shall be terminated.

(b) *Graveyards:*

- i) The graveyards where graves

are in existence and which have been gazetted as such, the Government will surrender its claim to these properties and also withdraw their case from the courts. The Board shall be allowed to maintain and develop them where possible according to the Master Plan and Municipal bye-laws. The right of ownership, maintenance and development shall vest in the Delhi Wakf Board and the agreement, if any, in respect of such graveyards will be terminated.

- ii) The graveyards where graves are not in existence and which have been developed into Parks or on which buildings have been constructed by the Government or Corporation authorities, the Delhi Wakf Board shall be compensated for the same and the Wakf Board thereupon shall withdraw its claim to such graveyards in favour of the Government/Municipal Corporation.

[Translation]

Educationally Backward Districts in Bihar

* 6109. SHRI LALIT ORAON: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the names of educationally backward districts in Bihar;

(b) the main reasons of this backwardness; and

(c) the steps taken by the State Government to literate the people of these districts?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE & COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) A statement is laid on the Table of the House.

(b) Educational backwardness can be attributed to adverse socio-economic conditions and inadequate infrastructure.

(c) There are a number of programmes under implementation in the areas of Elementary Education and Adult Education. Further under the Centrally Sponsored Schemes such as Operation Blackboard, Teacher Education, Non-Formal Education and Adult Education Programme, financial assistance is provided to the State Governments for educational development. The State Governments/Union Territory Administrations have been advised to concentrate on backward districts.

STATEMENT

List of Districts having Literacy Rate below the National Literacy Rate 36.23 (All Persons)

<i>Name of the state</i>	<i>Sl. No</i>	<i>Name of the District</i>	<i>Literacy Rate</i>
1	2	3	4
Bihar	1.	Paschim Champaran	18.78
	2.	Purnia	19.26